

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF
SHIVANTIKA BON VOYAGE PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name Of Corporate Debtor	Shivantika Bon Voyage Private Limited
2	Date of incorporation of corporate debtor	17 th April, 2017
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Delhi.
4	Corporate Identity Number / Limited Liability Identification Number of corporate debtor	U63030DL2017PTC316161
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 202, 2 nd Floor, Naurang House, 21 K.G. Marg, New Delhi-110001.
6	Insolvency commencement date in respect of Corporate debtor	12 th June 2020
7	Estimated date of closure of insolvency resolution process	13 th December 2020 being 180 days from the receipt of order by IRP on 16 th June 2020
8	Name and Registration number of the Insolvency Professional acting as interim resolution professional	Name: Satish Kumar Mathur Reg No: IBBI/PA-002/IP-N00132/2017-18/10348
9	Address and e-mail of the interim resolution professional as registered with the Board	Address: Flat No. 803 A, Plot No.27, New Jyoti Society, Sector 4, Dwarka, New Delhi- 110078. Email: mathursk1255@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No. 803 A, Plot No.27, New Jyoti Society, Sector 4, Dwarka, New Delhi- 110078. Email: cirp.sbvpl@gmail.com
11	Last date for submission of claims	30 th June 2020
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by interim resolution professional	Based on limited information there is no class of creditors under section 21(6A)(b)
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three Names for Each Class)	Not applicable
14	(a) Relevant Forms (b) Details of authorised representatives are available at	Web link: https://ibbi.gov.in/downloadforms.html Physical address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Shivantika Bon Voyage Private Limited** on 12th June 2020.

The creditors of **Shivantika Bon Voyage Private Limited**, are hereby called upon to submit their claims with proof on or before **30th June 2020** to the interim resolution professional at the address mentioned against entry number 10.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or electronic means.

A financial creditor belonging to a class, as listed against entry no 12 shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry no 13 to act as authorised representative of the class (specify class) in form CA

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16th June 2020
Place: New Delhi

Name and signature of Interim Resolution Professional

SATISH KUMAR MATHUR
In the matter of Shivantika Bon Voyage Private limited

